

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 104**

IA-1387/2024

IN

**IB-550(ND)/2022**

**IN THE MATTER OF:**

M/s. Fun, N, Food Pvt Ltd.

.... Petitioner/Applicant

Vs.

Pansy Construction Pvt Ltd.

..... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Mohit Nandwani, Adv.

For the RP :

**ORDER**

**IA-1387/2024**

The 1<sup>st</sup> Progress Report filed by the Resolution Professional is taken on record, subject to just exceptions.

**IA disposed of.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay